

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 585
ANSWERED ON 04/12/2025**

EFFECTIVENESS OF TRIBUNALS

585. **Shri Vivek K. Tankha:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government has compiled the statistical data to evaluate the effectiveness of various tribunals after the enforcement of the Tribunals Reforms Act, 2021, particularly with reference to ensuring speedy delivery of justice;
- (b) if so, the tribunal-wise details of cases instituted, disposed of and pending during the last five years preceding the Act and for each year thereafter, along with the comparative disposal rates and the average time taken for adjudication; and
- (c) whether Government has identified any persistent or emerging impediments affecting tribunal efficiency since April 2021 and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Consequent to the enactment of the Tribunal Reforms Act, 2021, sixteen Tribunals have been placed under First Schedule of the Act which are under the purview of various Ministries/Departments as per **Annexure**. No statistical data has been compiled to evaluate the effectiveness of various tribunals. The administrative Ministry/Department which administer and are concerned with the subject matter of Tribunals under their respective allocation have not reported any persistent or emerging impediments affecting Tribunal efficiency. However, the provisions of Tribunal Reforms Act, 2021 has been struck down by Hon'ble Supreme Court of India in its judgement dated 19.11.2025 in the matter of W.P.(C) No. 1018 of 2021- *Madras Bar Association vs. Union of India and Anr.*

**ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED
QUESTION NO. 585 FOR ANSWER ON 04.12.2025 REGARDING “EFFECTIVENESS
OF TRIBUNALS”**

Sl. No.	Tribunal/Appellate Tribunal/Board/Authority	Ministry/Department
1	Industrial Tribunal	Ministry of Labour & Employment
2	Income-Tax Appellate Tribunal	Department of Legal Affairs
3	Customs, Excise and Service Tax Appellate Tribunal	Department of Revenue
4	Appellate Tribunal under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property)	Department of Revenue
5	Central Administrative Tribunal	Department of Personnel and Training
6	State Administrative Tribunals	Department of Personnel and Training
7	Railway Claims Tribunal	Ministry of Railways
8	Securities Appellate Tribunal	Department of Economic Affairs
9	Debts Recovery Tribunal	Department of Financial Services
10	Debts Recovery Appellate Tribunal	Department of Financial Services
11	Telecom Disputes Settlement and Appellate Tribunal	Department of Telecommunication
12	National Company Law Appellate Tribunal	Ministry of Corporate Affairs
13	National Consumer Disputes Redressal Commission	Department of Consumer Affairs
14	Appellate Tribunal for Electricity	Ministry of Power
15	Armed Forces Tribunal	Department of Defence
16	National Green Tribunal	Ministry of Environment, Forests and Climate Change